MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

NOTIFICATION

New Delhi, the 1st December, 2016

S.O. 3604(E).—In exercise of the powers conferred by clause (a) of sub-section (3) of section 110 of the Motor Vehicles Act, 1988 (59 of 1988), the Central Government hereby exempts the transport vehicles notified by the State Government under sub-rule (2) of rule 118 of the Central Motor Vehicles Rules, 1989 from the requirement of fitment of speed governor (speed limiting device or speed limiting function) up to the 31st day of January, 2017.

[F. No. RT-11017/13/2005-MVL]

ABHAY DAMLE, Jt. Secy.